## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2771 ANSWERED ON:29.08.2012 ACHIEVING OBJECTIVES OF RTI ACT Annayyagari Shri Sai Prathap

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the RTI Act has not been able to reach its objectives in providing the information to the applicants;
- (b) if so, whether the Government has noticed any deviation to the desired aims and objectives;
- (c) if so, the reasons for ineffective implementation and the bottlenecks; and
- (d) the measures being taken by the Government for proper implementation of RTI Act and make it effective?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a) to (c): A study was conducted in 2008-09 through an independent organization to assess the key issues and constraints in implementation of the Right to Information Act, 2005. The report on the implementation of the RTI Act, 2005 points out that there is inadequate planning by the public authorities in regard to supply of information; awareness about the Act in rural areas is much less than in urban areas; awareness amongst women is much less than men; the gap in implementation of the Act is because of lack of clear accountability in respect of various functions, etc. In this regard, the study recommended measures for improving awareness on right to information; improving convenience in filing information requests; improving efficiency of the Information Commissions, enhancing accountability and clarity of various stakeholders, etc.
- (d): The Government has taken steps to build the capacity of the demand and supply side through training, on-line certificate course, and publication of guides on the Right to Information Act. Awareness Generation has been undertaken through print, electronic, outdoor media and workshops. An RTI Logo has been designed and propagated widely. The Government apart from a number of calarificatory orders has also issued an OM No. 1/18/2007-IR dated 21st September, 2007 impressing upon the public authorities to disclose maximum information proactively so that citizens need not resort to filing of RTI applications to access information available with the public authorities.